

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.216  
CP 2 of 2019

**Proceedings under Section 131 of Co. Act, 2013**

**IN THE MATTER OF:**

Maruti Blow Tech Pvt Ltd  
V/s  
ROC, Gujarat

.....Applicant

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the RoC : Ms. Rupa Sutar, Dy. RoC a.w Ms. Vipal Solanki, Adv.  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

RoC has forwarded reply to RD. Reply is RD is awaited. RD is directed to file reply within one-week.

List for further consideration on 29.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**